

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

O.A. No. 206/1987

General Secretary
Railway Laboratory Staff Association
67/C J R Hospital Quarters
Maratha Mandir Marg
Bombay 400008

Applicant

v/s.

1. General Manager
Western Railway
Churchgate, Bombay-400020
2. Union of India through
Secretary, Ministry of Labour,
Shram Shakti Bhavan, Rafi Marg,
New Delhi 110001

Respondents

TRIBUNAL'S ORDER:

Dated 1-7-87

(PER: B.C. Gadgil, Vice Chairman)

Heard Mr. K.R. Rikhra, advocate, for the applicant, and Mr. Kasture, counsel, for the respondent no.1.

To-day the applicant has filed a copy of the order dated 22.5.87 under section 10 of the Industrial Disputes Act making a reference to the Industrial Dispute. The Schedule contains the dispute so referred. It states that the claim from 1.10.78 is referred. Mr. Rikhra submits that the applicants claim is from 1962 and that therefore the schedule under the above mentioned order needs to be amended.

In my opinion in the fitness of the things, if the applicant moves the Government for such amendment, and the Government may take appropriate decision thereon.

In view of these observations, Mr. Rikhra prays that he may be allowed to withdraw the application with liberty to file a fresh application if necessity arises.

The application is allowed to be withdrawn with liberty to file fresh application as prayed for.



(B C Gadgil)
Vice Chairman